

GOVERNMENT OF INDIA
MINISTRY OF TRIBAL AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO- 1634
TO BE ANSWERED ON- 13/02/2023

ASHRAM SCHOOLS

1634. SHRI BALASHOWRY VALLABHANENI:
SHRI LAVU SRI KRISHNA DEVARAYALU:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the number of Ashram Schools that have been set up and are functional since the inception of the scheme, State-wise;
- (b) the number of tribal graduates from these schools;
- (c) the number of pass out graduates from these schools that are qualified for Government jobs;
- (d) whether the Government plans to take any steps to reduce the high dropout rate; and
- (e) if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS
(SMT. RENUKA SINGH SARUTA)

- (a) to (c):** With the objective to impart education to children belonging to Scheduled Tribes (STs) with residential facilities, Ministry of Tribal Affairs (MoTA) was running a separate scheme “Establishment of Ashram Schools in Tribal Sub-Plan Areas” under which funds were provided to State Governments for construction of Ashram schools and for upgradation of existing Ashram Schools. Ministry of Tribal Affairs provided construction cost to the State Governments and State Government is responsible for running and overall maintenance of these Ashram schools and making them functional. Statement showing State-wise list of Ashram Schools sanctioned by MoTA s at **Annexure 1**. The intervention of construction of Ashram School was subsumed in the scheme of ‘Special Central Assistance to Tribal Sub-Scheme (SCA to TSS)’ and Grants under Article 275(1) of the Constitution of India during 2018-19. The details regarding tribal graduates from these schools and pass out graduates from these schools that are qualified for Government jobs are not centrally maintained by MoTA.

(d) & (e): Government has been implementing a number of interventions to improve the educational status of the STs and reduce the drop out rates:

(i) Ministry is implementing a central sector scheme for (ii) Eklavya Model Residential Schools (EMRS) to provide quality education to Scheduled Tribes (ST) students (Class 6th to 12th) in remote areas to enable them to access the best opportunities in education and to bring them at par with the general population. As on 8-02-2023, 401 such EMRSs are functional across the country wherein 113275 students are enrolled. Cumulatively, 740 EMRSs have been identified to be established to benefit 3.5 lakh ST students by 2025-26.

(ii) Funds are provided under 'Grants under Article 275 (1) of the Constitution' and scheme for Development of PVTGs as well as erstwhile scheme of 'Special Central Assistance to Tribal Sub-Scheme' for various interventions relating to improvement of education including construction of new hostel buildings and/or extension of existing hostels, construction of primary, middle, secondary and senior secondary level of education etc. Assistance under these schemes / programme also include construction of Girls toilets to check girl dropout and to address sanitation issues, promotion of kitchen garden, traditional food in school meals and Sports. Details of funds provided by the Ministry to the States in the Sector of Education other than EMRSs during last five financial years is at **Annexure 2**.

(iii) This Ministry also provides Pre-Matric and Post-Matric Scholarship for ST Students. More than 30 lakh tribal students every year are awarded Scholarships for pursuing education from class IX upto PhD level to students in India and abroad. Budget outlay has been increased from Rs. 978.00 crore in 2013-14 to Rs. 2546.00 crore in 2022-23.

(iv) Funds are provided for recurring expenses for Residential Schools and Non-Residential Schools to Voluntary Agencies including for running schools for ST girls in Low Literacy Districts.

(v) Besides, M/o Education, through various interventions such as Samagra Shiksha, Kendriya Vidyalaya Sangathan (KVS), Navodaya Vidyalaya Samiti (NVS), Pradhan Mantri Poshan Shakti Nirman (PM POSHAN), PM Schools for Rising India (PM SHRI) provides for enabling environment for development of education among the children including ST children.

Annexure 1

Annexure 1 referred to in reply to part (a) to (c) of the Lok Sabha Unstarred Question No. 1634 for answer on 13.02.2023

State-wise list of Ashram Schools and functional status thereof

State/UT	No. of Ashram Schools Sanctioned
Andhra Pradesh including Telangana	188
Assam	3
Chhattisgarh	134
Goa	1
Gujarat	164
Jharkhand	24
Karnataka	28
Kerala	14
Madhya Pradesh	404
Maharashtra	95
Odisha	97
Rajasthan	9
Sikkim	1
Tripura	24
Uttar Pradesh	7
Uttarakhand	12
Total	1205

Annexure 2

Annexure 2 referred to in reply to part (d) & (e) of the Lok Sabha Unstarred Question No. 1634 for answer on 13.02.2023

State-wise detail of funds approved by Ministry for education related activities under Scheme of SCA to TSS during 2017-18 to 2020-21

(Rs. in lakh)

S.No	States	2017-18	2018-19	2019-20	2020-21
1.	Andhra Pradesh	2000.00	989.04	1082	744.41
2.	Arunachal Pradesh	0	495	916	225
3.	Assam	0	0	1257.57	863
4.	Bihar	0	0	0	85
5.	Chhattisgarh	9313.96	10334.45	2382.62	4243.28
6.	Goa	0	0	0	651.82
7.	Gujarat	0	1437.33	3491.84	3570.1
8.	Himachal Pradesh	490.00	1110.25	972.57	175
9.	J & K	0	0	0	0
10.	Jharkhand	6114.50	3147.57	6474.18	0
11.	Karnataka	491.85	2236	6164	2100
12.	Kerala	340.85	400	0	0
13.	Madhya Pradesh	12955.65	13073.54	17700	710.08
14.	Maharashtra	4705.50	4142.98	4122.6	0
15.	Manipur	1106.98	0	0	0
16.	Meghalaya	0	600	0	865.31
17.	Mizoram	0	1400	970	0
18.	Nagaland	0	433	200	0
19.	Odisha	1400.00	2700	1000	0
20.	Sikkim	186.50	0	0	0
21.	Tamilnadu	108.00	0	0	0
22.	Telangana	1954.5	3844.89	2146.81	2345
23.	Tripura	153.53	1112.69	200	340.6
24.	Uttarakhand	0	1012.88	616.58	187.59
25.	Uttar Pradesh	1600.00	0	850.55	355.65
26.	West Bengal	1040.97	895.95	591.25	602.07
	Total	43962.79	49365.57	51138.57	18063.91

* During 2021-22 the scheme of SCA to TSS has been revamped into the scheme of 'Pradhan Mantri Aadi Adarsh Gram Yojana (PMAAGY)

State-wise funds approved for Education related activities under ‘Grants under Article 275(1) of the Constitution of India’ during 2017-18 to 2021-22

(Rs. in lakh)

S N	State	2017-18	2018-19	*2019-20	2020-21	2021-22
1	Andhra Pradesh	5271.51	3555.77	5590.83	2295.00	2055.70
2	Arunachal Pradesh	5903.06	2320.09	3835.00	725.00	1280.00
3	Assam	0.00	2060.00	5228.24	358.90	620.00
4	Bihar	1285.41	1393.52	0.00	0.00	80.00
5	Chhattisgarh	15799.66	12788.32	21545.77	8845.99	4965.95
6	Goa	0.00	0.00	0.00	0.00	0.00
7	Gujarat	10974.78	10637.36	15840.04	2845.87	5329.15
8	Himachal Pradesh	1089.70	2018.56	2980.08	87.00	605.00
9	Jammu & Kashmir	2783.27	4234.68	3260.00	0.00	0.00
10	Jharkhand	8086.71	7425.75	11751.15	2650.00	1714.50
11	Karnataka	1743.48	1887.59	7417.77	1000.00	2100.00
12	Kerala	803.17	976.33	1065.58	797.67	0.00
13	Madhya Pradesh	18468.00	7109.30	44572.80	10687.40	1944.81
14	Maharashtra	8771.34	7851.45	15547.10	6390.73	0.00
15	Manipur	1141.40	2142.20	4277.60	0.00	0.00
16	Meghalaya	1230.00	4993.54	425.00	0.00	0.00
17	Mizoram	1973.90	2823.47	4163.64	201.10	1068.57
18	Nagaland	2846.98	3199.54	3488.71	650.00	605.00
19	Odisha	13098.80	14932.58	17470.00	12027.00	3877.00
20	Rajasthan	7726.34	9173.13	13029.23	6956.00	5411.90
21	Sikkim	405.30	662.98	3175.36	376.00	420.00
22	Tamil Nadu	378.00	1224.97	6562.74	200.00	0.00
23	Telangana	4766.17	4121.89	9273.28	1769.00	0.00
24	Tripura	2519.65	2183.06	2952.64	400.00	790.00
25	Uttar Pradesh	189.00	1145.88	1147.09	30.00	0.00
26	Uttarakhand	1565.15	1220.34	428.37	700.00	591.88
27	West Bengal	2992.02	6043.49	6051.25	450.00	0.00
Total		121812.80	118125.79	211079.27	60442.66	33459.46

*fund approved including EMRS

State-wise funds approved for Education related activities under ‘Development of PVTGs’ Scheme during 2017-18 to 2021-22

(Rs. in lakh)

S. No.	State	2017-18	2018-19	2019-20	2020-21	2021-22
1.	Andhra Pradesh	125.00	207.00	0.00	0.00	0.00
2.	A&N Island	0.00	0.00	0.00	50.00	50.00
3.	Bihar	0.00	221.00	0.00	0.00	0.00
4.	Chhattisgarh	0.00	0.00	802.80	460.22	670.00
5.	Gujarat	0.00	0.00	0.00	0.00	0.00
6.	Jharkhand	642.00	0.00	0.00	1031.30	1190.00
7.	Karnataka	0.00	0.00	0.00	0.00	0.00
8.	Kerala	0.00	0.00	0.00	0.00	0.00
9.	Madhya Pradesh	756.00	0.00	32.50	3403.00	4521.60
10.	Maharashtra	845.50	346.30	29.98	500.00	0.00
11.	Manipur	0.00	0.00	0.00	0.00	0.00
12.	Odisha	322.00	400.00	0.00	0.00	0.00
13.	Rajasthan	852.30	60.00	0.00	764.24	0.00
14.	Tamil Nadu	657.00	250.60	0.00	100.00	332.80
15.	Telangana	25.00	0.00	300.00	0.00	667.50
16.	Tripura	58.00	164.20	300.00	250.00	150.00
17.	Uttar Pradesh	0.00	0.00	0.00	0.00	0.00
18.	Uttarakhand	0.00	0.00	489.53	0.00	0.00
19.	West Bengal	75.75	2.72	2.72	0.00	0.00
	Total	4358.55	1651.82	1957.53	6558.76	7581.90
